

HARYANA VIDHAN SABHA

VII SESSION

BULLETIN NO. 10

Thursday the 22nd March, 2007

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday the 22nd March, 2007 from 9.30 A.M. to 3.46 P.M.).

I QUESTIONS

(a) Starred:

| Total No. on the order paper | Answered | Not put | Postponed | No. of Supplementaries |
|---------------------------------|----------|---------|-----------|------------------------|
| 4 | 3 | 1 | -- | 42 |

Un-starred: 2.

II WELCOME TO V. I. P.

During the question hour the Speaker on behalf of the House welcomed Ch. Ranbir Singh, freedom fighter only surviving member of the constituent assembly and father of Hon'ble Chief Minister, who was present in the V. I. Ps. Gallery to witness the proceedings of the House.

III OBITUARY REFERENCES.

The Chief Minister made a reference to the death of late Capt. Jaswant Singh S/o Shri Tek Ram, former Member of Haryana Vidhan Sabha and son-in-law of Shri Om Parkash Chautala, Member of Haryana Vidhan Sabha and Smt. Shakuntla Sukhn a freedom fighter and spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute..

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for 2 minutes as a mark of respect to the memory of the deceased.

IV LEAVE OF ABSENCE.

The Speaker informed the House that he had received a letter from Shri Ramesh Kumar Gupta, M. L. A. dated 21st March, 2007, vide which he has expressed his inability to attend the Session of Haryana Vidhan Sabha on 22nd March, 2007 due to his ill-health and he has asked for the leave of absence for 22nd March, 2007 and moved that permission for leave of absence be granted.

The motion was put and carried.

V MOTION UNDER RULE 15.

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VI MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VII PAPERS LAID ON THE TABLE OF THE HOUSE.

By the Transport Minister (from Sr. No. 1 to 6)

1. The Audit Report of Haryana State Pollution Control Board for the year ending 31st March, 1997, as required under section 40 (7) of Water (Prevention and Control of Pollution) Act, 1974.
2. The Audit Report of Haryana State Pollution Control Board for the year ending 31st March, 1998 as required under section 40 (7) of Water (Prevention and Control of Pollution) Act, 1974.
3. The Audit Report of Haryana State Pollution Control Board for the year ending 31st March, 1999, as required under section 40 (7) of Water (Prevention and Control of Pollution) Act, 1974.
4. The Audit Report of Haryana State Pollution Control Board for the year ending 31st March, 2000, as required under section 40 (7) of Water (Prevention and Control of Pollution) Act, 1974.
5. The Audit Report of Haryana State Pollution Control Board for the year ending 31st March, 2001, as required under section 40 (7) of Water (Prevention and Control of Pollution) Act, 1974.
6. The Annual Report of Haryana Police Housing Corporation Limited for the year 2003-2004, as required under section 619-A(3) (b) of the Companies Act, 1956.

VIII PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker with the permission of the House, permitted the Chairpersons of various Committees to present the report of the Committees as under:-

- (i) The Chairperson (Shri Ramesh Chander Kaushik) of the Committee on Subordinate Legislation presented the Thirty Sixth Report of the Committee on Subordinate Legislation for the year 2006-2007.
- (ii) The Chairperson (Shri Naresh Kumar Sharma) of the Committee on Government Assurances presented the Thirty Sixth Report of the Committee on Government Assurances for the year 2006-2007.
- (iii) The Chairperson (Smt. Parsanni Devi) of the Committee on Public Accounts presented the Fifty Ninth and Sixtieth Reports of the Committee on Public Accounts for the year 2006-2007, on-
 - (a) The Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2004-2005.
 - (b) The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil and Revenue Receipts)
- (iv) The Chairperson (Shri S. S. Surjewala) of the Committee on Public Undertakings presented the Fifty Third Report of the Committee on Public Undertakings for the year 2006-2007 on the Report of the Comptroller and Auditor General of India for the years 2000-2001 to 2003-2004 (Commercial) .
- (v) The Chairperson (Shri Sher Singh) of the Committee on Estimates presented the Thirty Sixth Report of the Committee on Estimates for the year 2006-2007 on the Budget Estimates for the year 2006-2007 Development and Panchayats Department.
- (vi) Shri Bachan Singh Arya a Member of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Thirtieth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2006-2007.

IX LEGISLATIVE BUSINESS.

1.The Haryana Appropriation (No.1) Bill, 2007.

At 10.40 A.M. the Finance Minister introduced the Haryana Appropriation (No.1) Bill, 2007 and also moved-

That the Haryana Appropriation (No.1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

X STATEMENT UNDER RULE 64.

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Chief Minister, with the permission of the Speaker, made a statement on the matter of providing relief to the farmers who suffered losses due to heavy hailstorms in the State.

S/Shri S. S. Surjewala, Ram Kishan Fauji, Karan Singh Dalal, Chhattar Pal Singh, Nirpender Singh Sangwan, Shiv Shankar Bhardwaj, Members from the Treasury Benches, Education Minister, Finance Minister, Transport Minister, Shri Tejendra Pal Singh Mann, Shri Naresh Kumar Sharma and Shri Sukhbir Singh Jonapurja, Independent Members, Shri Ram Kumar Gautam, Member from the Bhartiya Janta Party, Shri Arjan Singh, Member from the Bahujan Samaj Party and Shri Sukhbir Singh, Member from the Nationalist Congress Party thanked the Chief Minister for announcing above said relief measures.

XI WELCOME TO V. I. Ps.

During the statement made by the Chief Minister under Rule 64, the Speaker on behalf of the House welcomed Sardar Pratap Singh and Shri Lov Kumar Goldi, Members of the Punjab Legislative Assembly, Shri Jai Parkash, Member of Parliament and Dr. Ram Parkash, former Minister of Haryana, who were present in the V. I. Ps. Gallery to witness the proceedings of the House.

XII RESUMPTION OF LEGISLATIVE BUSINESS.

2 The Haryana Appropriation (No.2) Bill, 2007.

At 11.49 A.M. the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2007 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

S/Shri Karan Singh Dalal, S. S. Surjewala, A. C. Chaudhary, Somvir Singh, Shiv Shankar Bhardwaj, Nirmal Singh, Randhir Singh, Nirpender Singh Sangwan, Mahendra Partap Singh, Satvinder Singh Rana, and Smt. Anita Yadav, Members from the Treasury Benches, spoke for 15, 12, 20, 7, 10, 5, 8, 7, 11, 9 and 10 minutes respectively.

Health Minister and Kumari Sharda Rathore, Parliamentary Secretary, spoke for 1 and 7 minutes respectively.

S/Shri Tejendra Pal Singh Mann, Naresh Kumar Sharma and Bachan Singh Arya, Harsh Kumar, Independent Members, spoke for 12, 1, 4 and 5 minutes respectively.

Shri Arjan Singh, Member from the Bahujan Samaj Party, spoke for 5 minutes.

S/Shri Naresh Malik and Ram Kumar Gautam, Members from the Bhartiya Janta party spoke for 2 and 8 minutes respectively.

Shri Sukhbir Singh (Rohat), Member from the Nationalist Congress Party, spoke for 3 minutes.

The Finance Minister, by way of reply, spoke for 38 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed

The motion was put and carried.

XIII CONGRATULATION TO NEWLY ELECTED RAJYA SABHA MEMBER.

The Speaker and the Finance Minister congratulated Dr. Ram Parkash, newly elected Member of Rajya Sabha from Haryana.

XIV RESUMPTION OF LEGISLATIVE BUSINESS.

3 The Haryana Municipal Corporation (Amendment) Bill, 2007.

At 3.12 P.M. Minister of State for Urban Development introduced the Haryana Municipal Corporation (Amendment) Bill, 2007 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 5, 6, 1 Enacting Formula and the Title were put one by one and carried.

The Minister of State for Urban Development moved-

That the Bill be passed

The motion was put and carried.

4 The Haryana Municipal (Amendment) Bill, 2007.

At 3.15 P.M. Minister of State for Urban Development introduced the Haryana Municipal (Amendment) Bill, 2007 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Urban Development moved-

That the Bill be passed

The motion was put and carried.

5 The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2007.

At 3.17 P. M. the Transport Minister introduced the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2007 and also moved-

That the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

Shri Karan Singh Dalal, Member from the Treasury Benches, spoke for 2 minutes

The motion was put and carried..

The Bill was then considered clause by clause.

Sub clause 2 of Clause 1, Clause 2 and sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed

The motion was put and carried.

6. The Punjab Excise (Haryana Amendment) Bill, 2007.

At 3.23 P.M. the Transport Minister introduced the Punjab Excise (Haryana Amendment) Bill, 2007 and also moved-

That the Punjab Excise (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed

The motion was put and carried.

XV OFFICIAL RESOLUTIONS.

The Transport Minister moved the following resolution:-

- (i) "WHEREAS the House of the Legislature of the State of Haryana considers that it is expedient to adopt the Metro Railways (Construction of Works) Act, 1978 (33 of 1978), to regulate the construction of works of the metro railway up to Sushant Lok, Gurgaon in the State of Haryana and it is necessary to have a uniform law to regulate such construction in Delhi as well as up to Sushant Lok, Gurgaon in the State of Haryana and for all matters connected therewith or ancillary or incidental thereto;
AND WHEREAS the subject-matter of the said Act is relatable to entry 13 of the State List in the Seventh Schedule to the Constitution of India;
AND WHEREAS Parliament has no power to make law for the States in this behalf except as provided in articles 249 and 250 of the Constitution of India.
AND WHEREAS Parliament has already enacted the Metro Railways (Construction of Works) Act, 1978 (33 of 1978), which is operational in the National Capital Territory of Delhi;
AND WHEREAS it appears to this House to be desirable that the matters relating to construction of works of the metro railway up to Sushant Lok, Gurgaon in the State of Haryana should be regulated by parliament by Law;
Now, therefore, in pursuance of the provisions contained in clause (1) of article 252 of the Constitution of India, this House of the Legislature of the State of Haryana, hereby resolves to adopt the Metro Railways (Construction of Works) Act, 1978 (33 of 1978) and also resolves that the construction of works of metro railway up to Sushant Lok, Gurgaon in

the State of Haryana and all matters connected therewith or ancillary or incidental thereto should be regulated by Parliament, by extending the said Act up to Sushant Lok, Gurgaon in the State of Haryana by making amendments therein.”.

The motion was put and carried.

The Transport Minister also moved the following resolution:-

- (ii) WHEREAS the House of the Legislature of the State of Haryana considers that it is expedient to adopt the Delhi Metro Railways (Operation and Maintenance) Act, 2002 (60 of 2002), to regulate the operation and maintenance of the metro railway up to Sushant Lok, Gurgaon in the State of Haryana and it is necessary to have a uniform law to regulate such operation and maintenance in Delhi as well as up to Sushant Lok, Gurgaon in the State of Haryana and for all matters connected therewith or ancillary or incidental thereto;
- AND WHEREAS the subject-matter of the said Act is relatable to entry 13 of the State List in the Seventh Schedule to the Constitution of India;
- AND WHEREAS Parliament has no power to make law for the States in this behalf except as provided in articles 249 and 250 of the Constitution of India.
- AND WHEREAS Parliament has already enacted the Delhi Metro Railway (Operation and Maintenance) Act, 2002 (60 of 2002), which is operational in the National Capital Territory of Delhi;
- AND WHEREAS it appears to this House to be desirable that the matters relating to operation and maintenance of the metro railway up to Sushant Lok, Gurgaon in the State of Haryana should be regulated by parliament by Law;
- Now, therefore, in pursuance of the provisions contained in clause (1) of article 252 of the Constitution of India, this House of the Legislature of the State of Haryana, hereby resolves to adopt the Delhi Metro Railways (Operation and Maintenance) Act, 2002 (60 of 2002) and also resolves that the operation and maintenance of metro railway up to Sushant Lok, Gurgaon in the State of Haryana and all matters connected therewith or ancillary or incidental thereto should be regulated by Parliament, by extending the said Act up to Sushant Lok, Gurgaon in the State of Haryana by making amendments therein.”.

and spoke for 5 minutes.

The motion was put and carried.

XVI THANKS BY THE SPEAKER.

Before adjourning the House sine die, the Speaker thanked all the members, officers of the State Government, Press Representatives and the officers/officials of Haryana Vidhan Sabha Secretariat for the cooperation extended to him during the present Session

The Chief Minister and Shri S. S. Surjewala a member from the Treasury Benches also thanked the Speaker for conducting the proceedings of the House in a smooth and dignified manner.

Shri Anand Singh Dangi, a member from the Panel of Chairpersons occupied the Chair from 11.53 A.M. to 1.24 P.M..

The Sabha then adjourned sine die.

CHANDIGARH
The 22nd March, 2007.

SUMIT KUMAR
SECRETARY.

